

[Shri C. K. Bhattacharyya]

the Government when the Government enters into an agreement. The object of my Bill is to bring in a clean civil service, a clean all-India service which can stand in comparison with any service in the world in rectitude and integrity. The British Government in India was a foreign government. But that Government was very particular about the conduct of its civil servants. If I had the time I would have given many instances. Sir Thomas Holland, who was a Member of the Executive Council of Lord Chamberlain as Commerce Member was thrown out because he has entered into some conspiracy with some businessmen to cheat the Government. The entire civil service revolted against the action of Lord Chamberlain. But Lord Chamberlain stuck to his guns and the Commerce Member had to go. That was the standard that they set up here because it was felt and known that it is in the interests of the Government that the civil service should be a service of unimpeachable rectitude and integrity.

This Bill is something like an appeal to the services to play their part well. It is an appeal to the Government to see that the Services play their part well. I regret to say that after Independence, the part has not been played well in all its entirety. That is my inner feeling and I say at times if after Independence the Services and the business community in India had played their part fairly and squarely, India would have been a much better land to live in today than what it is. That is my inner feeling with which I had brought forward this Bill. If the Government is devoting its mind and its attention and its consideration to the same question, I have no hesitation in withdrawing the Bill. I only leave it to the Home Minister and to the Government. I also leave it to the Services to be actuated by the same spirit with which this Bill had been brought before the House.

The Bill was by leave, withdrawn.

17.07 hrs.

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL

(Amendment of section 92) by Shri
D. C. Sharma

Mr. Chairman: The time allotted for this Bill is 1 hour. Shri D. C. Sharma.

Shri D. C. Sharma (Gurdaspur): I beg to move that the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration. Mr. Chairman, Sir, every time a private Member brings forward a Bill before the House, he finds a death-knell to it . . .

श्री श्रीकार लाल बेरवा (कोटा) :
हाउस कब तक चलेगा ?

समापति महोदय : हाउस छै बजे तक चलेगा ।

Shri D. C. Sharma: Sir, I was submitting very respectfully that whenever a private Member's Bill is put forward in this House, we always find a kind of a hang-man to stifle the Bill, to give a death-knell to it or to make it what I might call a case of infant mortality. For instance, my hon. friend, Shri Bhattacharyya had, as a hang man, a new Deputy Minister who quoted from this place or that place . . .

श्री हुकम चन्द कछवाय (देवास) :
सदन में इस समय गणपति नहीं है ।

Mr. Chairman: There is no quorum. The House stands adjourned to meet again at 11 A.M. on Monday, the 21st February, 1966.

17.09 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, February 21, 1966/Phalgun 2, 1887 (Saka).